

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20302/2021

(Arising out of impugned final judgment and order dated 13-08-2021 in CN No. 3330/1982 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

GARIBEY (DEAD) THROUGH LRS.

Petitioner(s)

VERSUS

DEPUTY DIRECTOR OF CONSOLIDATION & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.161320/2021-EXEMPTION FROM FILING O.T.)

Date : 04-03-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Ms. Sakshi Kakkar, AOR

Ms. Shashi Kiran, AOR (N.P.)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the petitioners, list the matter after four weeks.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)